CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.243/AT/2025

Subject : Petition under Section 63 of the Electricity Act, 2003 for the

adoption of the tariff of Solar PV Power Projects (Tranche xviii) connected to the inter-state transmission system (ISTS) and selected through competitive bidding process as per the

Guidelines dated 28.7.2023.

Petitioner : Solar Energy Corporation of India Limited (SECI)

: ReNew Solar Power Private Limited & Others Respondents

Date of Hearing : 27.2.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Shikha Ohri, Advocate, SECI

Shri Kartik Sharma, Advocate, SECI Shri Ankit Parsoon, Advocate, ASHL

Ms. Pratiksha Chaturvedi, Advocate, ASHL Shri Shubham Singh, Advocate, ASHL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition has been filed for the adoption of tariff for the 600 MW connected Solar PV Power Projects (Tranche XVIII) connected with the inter-State Transmission System and selected through the competitive bidding process as per the "Guidelines for Tariff Based Competitive Bidding Process for Procurement of Power from Grid Connected Solar PV Power Projects" dated 28.7.2023 issued by the Ministry of Power, Govt. of India. Learned counsel further submitted that unlike the routine RfS issued by SECI for Solar Projects, RfS dated 12.9.2024 as issued in the instant case provided the Scheduled Commencement of Power Supply Date (SCSD) for the Projects to be awarded thereunder as 30.6.2025 (i.e., the cut-off date for ISTS transmission charges waiver), which led to fewer participants and somewhat higher L1 tariff than the L1 tariff discovered in last concluded Tranche XVI tender. Learned counsel sought liberty to file a revised memo of Parties.

- 2. Learned counsel for the Respondent, ASHL, accepted the notice and further requested for the adoption of the tariff as prayed for by the Petitioner.
- 3. Considering the submissions made by the learned counsel for the parties, the Commission ordered as under:
 - (a) The Petitioner to file an amended memo of parties within two days.
 - (b) Admit and issue notice to the Respondents, subject to just exceptions;

- (c) The Respondents to file their respective replies, if any, within a week with a copy to the Petitioner, who may file its rejoinder within two days thereafter.
- (d) The Petitioner is directed to submit on an affidavit within a week explanation regarding the reasons for the higher tariff discovered as compared to the previous plain solar ISTS-XVI tender of 2.48/KWh.
- 4. The Petition will be listed for hearing on 13.3.2025.

By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)